

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH

ALIABAD

DATED: THIS THE 15TH DAY OF APRIL 1997

CORAM: Hon'ble Mr. S. Das Gupta AM
Hon'ble Mr. T. L. Verma JM

ORIGINAL APPLICATION NO.219/96

Union of India through

- (a) General Manager, Northern Railway
Baroda House, New New Delhi.
- (b) D.R.M., N.R. Allahabad
- (c) Sr. D.P.O., N.R. Allahabad.
- (d) Asstt: Operating Supct., N. R.
- (e) Station Supct. N.R. Kanpur. - - - - - Applicants

C/A Sri G.P. Agarwal

Versus

- 1. Satish Chandra Jha s/o Bajnath Jha,
Waiting room bearer, Station Kanpur
through Central Regional Workshop
Karmchari Sangh, U.P. Roadways Central
Workshop, Rawatpur, Kanpur.
- 2. Prescribed authority under Payment of Wages Act.
Kanpur.
- 3. S.D.M., City Kanpur Nagar.
- 4. Manager (Accounts) Reserve Bank of India
Kanpur. - - - - - Respondents

ORDER (ORAL)

By Hon'ble Mr. S. Das Gupta AM

This application has been filed by the Union of India and others challenging the order dated 30.3.1995 passed by the Authority under the payment of wages ACT. The Hon'ble Supreme court has held in K. P. Gupta Versus Controller of Printing and Stationery that matters arising out of the order of the authority under payment of wages Act are not cognizable by this Tribunal.

W

36

as

This application, therefore, is not maintainable before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall preclude the applicants from seeking remedial measures by filing an appeal before the appropriate legal forum, if so advised.

J. Chen
Member (J)

W. L.
Member (A)

SQI

36

as